O.A.No.223/10

S. Adhikari......Applicant.

Vs.

ORDER DATED 4th MAY, 2010 Coram:

Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. S.B. Mohanty, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents (Railways) and also perused the materials placed on record.

- 2. The limited prayer of the applicant in this Original Application is to direct the Respondents to disburse her husband's outstanding G.P.F. dues and other pensionary benefits, Family pension both arrear and current as provided in the Railway Servant Pension Rules, 1993 within a specified time frame.
- 3. Mr. Ojha, Ld. Standing Counsel for the Respondents (Railways) submits that since payment of arrears has not been denied to the applicant there was no reason for her to have approached this Tribunal. As a matter of fact the applicant has never raised the above issue with the concerned authorities.
- 4. Mr. Mohanty, Ld. Counsel for the applicant prayed that he may be allowed 15 days time to make a fresh

representation about non receipt of pension as prayed for to the concerned authorities i.e., Respondent Now. 3 who should be directed by this Tribunal to finalise her claim and to disburse her husband's outstanding G.P.F. dues and other pensionary benefits, Family pension both arrear and current.

- 5. As agreed to by the Ld. Counsel for both the parties, without going into the merit of this case it is considered that the O.A. can be disposed of at the admission stage itself by giving a direction to Respondent Nov. 3 to finalise the claim of the applicant by disbursing her husband's outstanding G.P.F. dues and other pensionary benefits, Family pension both arrear and current within a period of 60 (Sixty) days of the receipt of the copy of the representation as cited above under intimation to the applicant. Ordered accordingly.
- 6. With the above observations and directions this O.A. is disposed of at the admission stage itself.
- 7. Copy of this order along with copy of this O.A. be sent to Respondent Nos. 3 for compliance.

Kalpeswar